

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 425

IA/6219/ND/2023, IA/5032/ND/2023,
IA/1309/ND/2023, IA/4136/ND/2023,
IA/2897/ND/2023, IA/3431/ND/2023,
IA/3852/ND/2023, IA/4593/ND/2023,
IA/4701/ND/202, IA/4787/ND/2023,
IA/407/ND/2024, IA/733/ND/2024 IN
IB/919/ND/2020

IN THE MATTER OF:

Aman Chhabra	...	Applicant
Versus		
Mascot Soho Homes Pvt Ltd	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 10.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. UN Singh in IA 1067 of 2024 & IA 4136/2023,
Adv. Ranjit Kumar Proxy Counsel in
IA/6219/ND/2023, Adv. Gautam Singhal a/w Adv.
Rajat Chaudhary in IA/2897/ND/2023

For the SRA : Adv. Rishi Singhal

For the RP : Adv. P. Nagesh, Adv. Abhishek Anand

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **10.05.2024**.

Sd/-
(Court Officer)